

No.5/ PPCC / PWM / JSA / 2020 / 48
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
III FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005
PHONE: (0413) 2201256 FAX: (0413) 2203494

* * *

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan,
East Arjun Nagar,
Delhi – 110 032.

27 APR 2020

Sir,

Sub: PPCC - Submission of report in the matter of O.A. No. 247/2017 to
CPCB, Delhi – Reg.

* * *

With reference to the above mentioned subject, required
information in the matter of O.A.No.247 /2017 is enclosed.

Yours Sincerely,


(SMITHA.R. IAS)
Member Secretary (PPCC)

Copy to: Guard file.

FOR THE QUARTER OCTOBER - DECEMBER 2019 ON PLASTIC WASTE MANAGEMENT IN THE MATTER OF O.A.NO.247/2017

Serial No		Item	Current Status	Desirable levels	Gap Between the Current Status	Time line
1	a	What is the quantity of plastic waste generated, (Annual Report form VI pt.2<6) (TPD)	23 TPD	--	--	--
2	a	Number of registered plastic manufacturing units	5	--	--	--
	b	Capacity of registered plastic manufacturing units (TPD)	96.8	--	--	--
3	a	Total no. of ULBs	5	--	--	--
	b	Percentage of ULBs which have set-up of plastic waste management system as per rule 6(2)?(including collection, segregation, channelization and processing of plastic waste)	80	100	20	3 months
	c	Percentage of ULBs having facilities for collection of segregated waste	80	100	20	3 months
	d	Percentage of ULBs Material Recovery facility	100	100	--	--
4	a	Total no. of Gram Panchayat	10	--	--	--
	b	Percentage of Gram Panchayat GPs which have set-up of plastic waste management system as per Rule7?	50	100	50	6 months

	C	Percentage of GPs having facilities for collection of segregated waste	50	100	50	6 months
	d	Percentage of GPs having Material Recovery facility	100	--	--	--
5	a	No of registered Producers/brand owners/importers as per Rules 9&13 of PWM Rules?	26	28	02	3 months
	B	Percentage of Producers/brand owners/importers which have engaged with ULBs for PWM	30.8	100	69.2	6 months
	C	Percentage of ULBs which have set-up system for plastic management with assistance of producers been set-up Rule 6(3)?	22.22	100	77.78	6 months
6	a	Number of registered plastic waste recyclers	15	19	04	3 months
	b	Capacity of recyclers (TPD)	316.68	--	--	--
7	a	Status of utilization of plastic waste (Annual Report form VI pt.4)	Note A	--	--	--
	b	Quantity of plastic Waste utilized in recycling (TPD)	316.68	500	183.3	6 months
	c	Quantity of plastic waste utilized in recycling Road Construction	5 MT	20 MT	15 MT	3 months
	d	Quantity of waste Co-processed in Plastic Waste in Cement kilns	272MT	500MT	228 MT	6 months
	e	Quantity of waste utilized in production of RDF	Nil	100 TPD	100 TPD	1 year
	f	Quantity of plastic waste used in production of	Nil	--	--	--

		Waste to oil				
	g	Quantity of plastic waste used in other purpose (please specify)	Nil	--	--	--
8	a	No of Units registered manufacturing compostable plastic	Note B	--	--	--
	b	Total Capacity of Units manufacturing compostable plastic	Nil	--	--	--
9	a	No of unregistered plastic manufacturing or recycling units (Annual Report format pt.7)	--	--	--	--
10	a	Whether local bodies have framed bye-laws [Rule 6(4)]?	Yes	--	--	--
11	a	Whether plastic carry bags and plastic sheets of thickness < 50 micron banned or not [Rule 4(c)]?	Yes. Banned.	--	--	--
12	a	Has complete ban on plastic carry bags been imposed? (Annual Report format pt.3)	Yes. G.O enclosed.	--	--	--
13	a	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Note C	--	--	--
14	a	Status of marking and labelling on plastic carry bags and multi layered packaging (Rule 11)	80	100	20	3 months
15	a	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last two years.	Yes. SLAC is constituted by LAD.	--	--	--

16	a	Status of phasing out of manufacture and use of multilayered plastic which is non-recycled or non-energy recoverable or with no alternate use of plastic in two years time [Rule 9-3]	80	100	20	3 months
17		NGT Directions (para 14d) of 247/2017 order dated 06.12.2019				
	a	Has institutional mechanism as per para 14d been established(Y/N)	Yes	--	--	--
	b	Confirmation that no. unregistered plastic manufacturing/recycling unit is operated in the State/UT (Y/N)	Yes	--	--	--
	c	Confirmation that no plastic carry bags/films<50microns thickness is manufactured, stocked, sold and used in cities/towns of State/UT (Y/N)	Yes	--	--	--
	d	Confirmation that thermocol/polystyrene cups, plates, etc are not used extensively and are not haphazardly littered (Y/N)	Yes	--	--	--
	e	Confirmation that has Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places	Yes. Special Envvt. Squad has been constituted.	--	--	--

	f Confirmation that no dumping of plastic waste on drains river bank and no burning of plastics in open take place in State/UT (Y/N)	Yes.	--	--	--
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Note A: M/s Amcor India Pvt. Ltd., and The Study School have made 100 mt. road each utilizing waste plastic material.

M/s Hindustan Unilever Ltd., Vadamangalam, has collected the Multilayered plastic (MLP) through NGOs around a quantity of 272 MT and sent them for Co-Processing in Dalmia Cements.

Note B - There is no manufacturer of compostable bags in the U.T. of Puducherry. However, two units were permitted to sell the compostable plastic bags in the U.T of Puducherry.

Note C - Surprise inspections were carried out with a team consists of official of PPCC & Puducherry Municipality and seized 68 bundles of plastic carry bags from three major stockists.

Five plastic manufacturing units were issued closure direction with disconnection of power for violation of provision of Plastic Waste Management Rules, 2016.



புதுச்சேரி மாநில அரசிதழ்

La Gazette de L'État de Poudouchéry The Gazette of Puducherry

PART - I

சிறப்பு வெளியீடு

EXTRAORDINAIRE

EXTRAORDINARY

அதிகாரம் பெற்ற
வெளியீடு

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No.	125 Poudouchéry	Vendredi	2 Août 2019 (11 Sravana 1941)
No.	Puducherry	Friday	2nd August 2019

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 18/Envt./2019, Puducherry, dated 30th July 2019)

NOTIFICATION

Whereas, polythene/plastic carry bags, plastic disposable cups and other single use plastic items are being used widely in the Union territory of Puducherry;

And whereas, polythene/plastic carry bags, plastic disposable cups and plastic sheets used for cooked food packing, plastic plates, water pouches, plastic straw and Styrofoam plates, cups and other single use plastic articles which are non-biodegradable, choke drains and sewerages and pollute air, water and soil and affect aquatic organism. Polythene bags are also being used to deliver food stuff and therefore, pose a huge health hazard to the public;

And whereas, the collection and disposal of single use plastic articles are great challenge in waste management. These articles are detriment for composting process of other organic waste;

[1889]

And whereas, the Government of India has notified the Plastic Waste Management Rules, 2016, wherein, manufacture, import, stocking, distribution, sale and use of carry bags, plastic sheets and cover made of plastic sheets of less than fifty micron in thickness have been prohibited;

And whereas, as the Government of Puducherry had already prohibited usage, sales and stocking of polythene or plastic carry bag, disposal cups and plates of thickness 50 microns (or) below of size less than 8 × 12 inches in the Union territory of Puducherry, *vide* G.O. Ms. No. 20/Env./2009, dated 9-12-2009 of the Chief Secretary (Environment), Government of Puducherry and published *vide* Extraordinary Gazette Part-I, No. 97, dated 9-12-2009;

And whereas, it is brought to the notice of the Government that inspite of the abovesaid notification, the usage of single use carry bags and plastic disposable cups could not be eliminated completely;

And whereas, Article 48-A of the Constitution of India, *inter alia*, envisages that the State shall endeavor to protect and improve the environment;

And whereas, Article 51-A (g) of the Constitution of India stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment;

And whereas, as per the provisions of sub-rule 3 (a) of rule 4 of the Environment (Protection) Rules, 1986, the public notice, dated 8-2-2019 was given by providing 15 days time in the leading dailies seeking views/suggestions/objections on this notification;

And whereas, all the views/suggestions/objections received in pursuant to the notification within the aforesaid period have been duly considered by the Government of Puducherry.

Now, therefore, the Government of Puducherry hereby directs the following, namely:—

The Directions

1. The following single use plastic items shall not be manufactured, supplied, sold, stocked, distributed, used and transported in the Union territory of Puducherry :

- (i) Polythene/Plastic/Polypropylene carry bags;
- (ii) Polythene/Plastic/Styrofoam (Thermocol) cups;
- (iii) Polythene/Plastic/Styrofoam (Thermocol) plates;
- (iv) Plastic sheet pouches used for cooked food wrapping;
- (v) Plastic sheets used for spreading on dining table;
- (vi) Water pouches;
- (vii) Plastic straw;
- (viii) Plastic flag.

2. Provided that the plastic used for the following purposes are exempted:—

- (i) Plastic sheet used for Industrial Packing;
- (ii) Plastic sheet used for packing of pulses, cereals, medicine and milk;
- (iii) Multilayered packaging materials;

- (iv) Plastic bag of more than 40 × 50 cm in size used for collection and disposal of Solid and Biomedical waste;
- (v) Plastic bags and sheets used in Horticulture nurseries.

Explanation 1 : "Plastic" means, material which contains as an essential ingredient of high polymer such as polyethylene terephthalate, high density polyethylene, vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate and polybutylene terephthalate.

Explanation 2 : "Use and throwaway plastic" means, items such as plastic carry bags or plastic flags, plastic sheets used for food wrapping, spreading on dining table, etc. plastic plates, plastic coated tea cups and plastic tumbler, water pouches and packets, plastic straw irrespective of thickness.

Explanation 3 : "Plastic sheet" means, one-time use and throw sheet made of plastic.

Explanation 4 : "Carry bag" means, bag made from plastic material, used for the purpose of carrying or dispensing commodities which have a self carrying feature but, do not include bag that constitute or form an integral part of the packaging in which goods are sealed prior to use.

Explanation 5 : The word "compostable plastic" means, plastic that undergoes degradation by biological process during composting to yield Carbon di-oxide, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue.

3. The following Officers shall implement these orders in their respective jurisdiction, namely:-

- (i) The Member-Secretary, Puducherry Pollution Control Committee;
- (ii) The Commissioners of the respective Municipalities/Commune Panchayats;
- (iii) The Tahsildars of Department of Revenue and Disaster Management;
- (iv) The Food Inspector, Department of Food Safety;
- (v) The Revenue Officers of the respective Municipalities;

4. The Member-Secretary, Puducherry Pollution Control Committee, shall act as the Coordinator to implement the abovesaid orders. The Chairman and the Member-Secretary are authorized to lodge complaints under section 19 of the Environment (Protection) Act, 1986 *vide* Notification No. S.O. 394 (E), dated 16-4-1987, as further amended *vide* Notification No. S.O. 624 (E), dated 3-9-1996.

5. This notification shall come into force with effect from the date of its publication in the Official Gazette.

(By order of the Administrator)

P. PARTHIBAN, I.A.S.
Secretary to Government (Environment).

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No.21116 /LAS/A3/2017
GOVERNMENT OF PUDUCHERRY
LOCAL ADMINISTRATION SECRETARIAT

Puducherry ,the 07 .09.2017

ORDER

Sub : LAS- Constitution of State Level Advisory Body to monitor the implementation of Plastic Waste Management Rules, 2016 – Orders –Issued.

Read : I.D. No. 21116/LAD/MA/2016 dt. 07.09.2017 of the Local Administration Department, Puducherry.

Approval is hereby accorded for constituting a State Level Advisory Body to monitor the implementation of Plastic Waste Management Rules, 2016 consisting of the following Officers:-

Sl.No	OFFICIALS/PERSONS	CAPACITY
1	Secretary, Local Administration	Chairman
2.	Director, State Department of Environment	Member
3.	Member Secretary Pollution Control Board or Pollution Control Committee	Member
4.	Commissioner or Officer, Commercial Taxes	Member
5.	Commissioner, Puducherry Municipality	Member
6.	Commissioner, Oulgaret Municipality	Member
7.	Deputy Director, Industries	Member
8.	One expert from non-Governmental Organization involved in Waste Management	Member
9.	The President of Plastic Manufacturers Association	Member, ex-officio
10	Representative of Drug Manufacturers Association	Member
11.	Representative of Chemical Manufacturer Association	Member
12.	One expert from the field of industry	Member
13.	One expert from the field of academic institutions	Member
14.	One Environmental Activist	Member
15.	Director, Local Administration	Convenor

The role of State Level Advisory Body is to monitor the matters related to implementation of Plastic Waste Management Rules,2016, State Policy and strategy on Plastic Waste Management and give advice to State Government for taking measures of Plastic Waste Management Rules,2016.

//BY ORDER //


(M. RAVINDIRAN)

UNDER SECRETARY TO GOVERNMENT (LA)

To
The Director,
Local Administration Department,
Puducherry.

Copy to:

1. The Director, Department of Science and Technology & Environment, Puducherry.
2. The Commissioner, Puducherry/Oulgaret Municipality, Puducherry.
3. The Commissioner, Commercial Taxes Department, Puducherry.
4. The Under Secretary (Finance). Puducherry